

LOK SABHA DEBATES
(English Version)

Second Session
(Seventeenth Lok Sabha)



(Vol. V Contains Nos. 1 to 10)

LOK SABHA SECRETARIAT
NEW DELHI

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LOK SABHA DEBATES

LOK SABHA
-----Monday, November 25, 2019, / Agrahayana 4, 1941 (Saka)

The Lok Sabha met at Eleven of the Clock.

[HON. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

[Translation]

... (*Interruptions*)

HON. SPEAKER: Question Hour, Question 101 - Shri Rahul Gandhi

... (*Interruptions*)

11.0½ hrs

(At this stage, Shri Gaugrav Gogoi and some other hon. Members came and stood on the floor near the Table.)

HON. SPEAKER: Please do not show these placards.

... (*Interruptions*)

HON. SPEAKER: Please do not show these placards.

... (*Interruptions*)

HON. SPEAKER: This is not proper; please do not show these placards.

... (*Interruptions*)

HON. SPEAKER: Do not show these.

... (*Interruptions*)

HON. SPEAKER: Do not show these.

... (*Interruptions*)

11.01½hrs

(At this stage, Shri P.R. Natarajan, Shri N.K. Premachandran and some other hon. Members came and stood on the floor near the Table.)

HON. SPEAKER: Please do not show these placards.

... (*Interruptions*)

HON. SPEAKER: Question no. 101.

... (*Interruptions*)

HON. SPEAKER: Your leader is speaking.

...(Interruptions)

HON. SPEAKER: Rahul Gandhi ji your mike is on.

...(Interruptions)

SHRI RAHUL GANDHI: Namaskar, Hon. Speaker. ... (Interruptions) Today, I would like to ask a question. ... (Interruptions) Hon. Speaker, I wanted to ask a question but there is no point asking now as democracy has been murdered in Maharashtra. ... (Interruptions) Democracy has been murdered so there is no point to ask question. Thank you. ... (Interruptions)

(Q.102)

HON. SPEAKER: Question - 102, Shrimati Poonamben Maadam.

... (Interruptions)

[English]

SHRIMATI POONAMBEN MAADAM: Sir, as we all know, the NDA Government, under the leadership of our hon. Prime Minister, Shri Narendra Modi has launched a sustained campaign for black money since 2014. ... (Interruptions) This has been in the form of many initiatives and one of the prominent ones being identifying shell companies and taking appropriate steps against them. ... (Interruptions)

Sir, through you, what I would like to know from the hon. Minister is this. ... (Interruptions) As the complex corporate structure in India makes it difficult to identify shell companies, is there any proper mechanism or definition to identify such companies? ... (Interruptions) Since it spans across the departments, is there any inter-Ministerial cooperation or a Task Force that has been set up to identify and tackle the conduits of illegal fund flow? ... (Interruptions)

11.04 hrs

WITHDRAWAL OF MEMBERS FROM THE HOUSE

[Translation]

HON. SPEAKER: I am naming you. Shri Hibi Eden and Shri Prathapan ji, do not display these placards.

...(Interruptions)

HON. SPEAKER: I am warning you for the last time, do not display these pamphlets.

...(Interruptions)

HON. SPEAKER: Hon. Members Shri Hibi Eden and Shri Prathanpan ji please put these placards down.

... (Interruptions)

HON. SPEAKER: I will suspend you from the House.

... (Interruptions)

HON. SPEAKER: Hon. Members Shri Hibi Eden and Shri Prathapan ji lower down these pamphlets within a minute.

... (Interruptions)

HON. SPEAKER: Both of these Members may be suspended from the House under Rule 373.

... (Interruptions)

HON. SPEAKER: Both of these Members may be asked to leave this House.

... (Interruptions)

HON. SPEAKER: Hon. Members, the House cannot function like this.
... (*Interruptions*)

HON. SPEAKER: They may be asked to leave the House; the House cannot function like this.

... (*Interruptions*)

HON. SPEAKER: Please go back to your seats.

... (*Interruptions*)

HON. SPEAKER: Hon. Members, I am urging you last time to maintain dignity of the House.

...(Interruptions)

11.06hrs

ORAL ANSWERS TO QUESTIONS - CONTD.

[Translation]

HON. SPEAKER: Q. No. 103

...(Interruptions)

SHRI P.P.CHAUDHARY: Question No 103.....*(Interruptions)*

WRITTEN QUESTIONS TO QUESTIONS*

(Starred Question Nos.104 to 120
Unstarred Question Nos. 1151 to 1380)

...(Interruptions)

Hon. Speaker: The House stands adjourned till Twelve of the clock.

11.09 hrs

The Lok Sabha then adjourned till Twelve of the clock.

* Available in Master copy of Original Version of Debate, placed in Library.

You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

12.00 hrs

The Lok Sabha reassembled at Twelve of the clock.

(Shri Rajendra Agrawal *in the Chair*)

... (*Interruptions*)

[*Translation*]

HON. CHAIRPERSON: The House stands adjourned till Fourteen of the clock.

12. 0½ hrs

The Lok Sabha adjourned till Fourteen of the clock.

14.00 hrs

The Lok Sabha reassembled at Fourteen of the Clock.

(Shrimati Meenakashi Lekhi in the Chair)

PAPERS LAID ON THE TABLE

[Translation]

HON. CHAIRPERSON: Now papers will be laid on the Table, Shri Arjun Munda.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL): I on behalf of the Minister of Tribal Affairs, Shri Arjun Munda beg to lay on the Table:

- (1) A copy of the following papers (Hindi and English versions) under Clause 6 of Article 338A of the Constitution:-
 - (i) A copy of the Annual Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2015-2016.
 - (ii) Action Taken Memorandum on the Annual Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 777/17/19]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL) : On behalf of Shri Dharmendra Pradhan I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Statement regarding Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2018-2019.
 - (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2018-2019, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 778/17/19]

- (b) (i) A copy of the Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2018-2019.
- (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 2018- 2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 779/17/19]

(2) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Oil India Limited and the Ministry of Petroleum and Natural Gas for the year 2019-2020.

[Placed in Library, See No. LT 780/17/19]

- (ii) Memorandum of Understanding between the Oil and Natural Gas Corporation Limited and the Ministry of petroleum and Natural Gas for the year 2019-2020.

[Placed in Library, See No. LT 781/17/19]

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): Hon. Chairperson, I beg to lay on the Table:-

- (1) A copy of the consolidated Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2017- 2018, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 782/17/19]

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE AND MINISTER OF STATE OF TOURISM (SHRI PRAHLAD SINGH PATEL): Hon. Chairperson, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 2017-2018.

- (2) Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 783/17/19]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL): Madam, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial)(No. 13 of 2019)-Compliance Audit Observations for the year ended March, 2018 under Article 151(1) of the Constitution.

[Placed in Library, See No. LT 784/17/19]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI SANJAY DHOTRE): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 785/17/19]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Engineering Science and Technology, Shibpur, for the years 2016-2017 and 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Engineering Science and Technology, Shibpur, for the years 2016-2017 and 2017-2018.
- (4) Two statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 786/17/19]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology Jaipur, Jaipur, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya National Institute of Technology Jaipur, Jaipur, for the year 2017-2018.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 787/17/19]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Mohali, for the year 2017-2018.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 788/17/19]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Karnataka, Surathkal, for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Karnataka, Surathkal, for the year 2017-2018.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 789/17/19]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Durgapur, Durgapur, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Durgapur, Durgapur, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Durgapur, Durgapur, for the year 2017-2018.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 790/17/19]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Maharashtra, Mumbai, for the years 2016-2017 and 2017-2018, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Maharashtra, Mumbai, for the years 2016-2017 and 2017-2018.
- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. LT 791/17/19]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Telangana, Hyderabad, for the years 2014-2015 to 2016-2017, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Telangana, Hyderabad, for the years 2014-2015 to 2016-2017.
- (16) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library, See No. LT 792/17/19]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Goa, Goa, for the year 2017-2018, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Goa, Goa, for the year 2017-2018.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library, See No. LT 793/17/19]

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Puducherry, Karaikal, for the year 2017-2018, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Puducherry, Karaikal, for the year 2017-2018.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in Library, See No. LT 794/17/19]

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Uttarakhand, Pauri Garhwal, for the year 2017-2018, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Uttarakhand, Pauri Garhwal, for the year 2017-2018.

- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

[Placed in Library, See No. LT 795/17/19]

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Delhi, Delhi, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Delhi, Delhi, for the year 2016-2017.

- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

[Placed in Library, See No. LT 796/17/19]

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology, Allahabad, Prayagraj, for the year 2017-2018, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru Institute of Technology, Allahabad, Prayagraj, for the year 2017-2018.

- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

[Placed in Library, See No. LT 797/17/19]

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Mizoram, Aizawl, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Mizoram, Aizawl, for the year 2017-2018.

- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

[Placed in Library, See No. LT 798/17/19]

- (29) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Agartala, Agartala, for the year 2017-2018, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Agartala, Agartala, for the year 2017-2018.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

[Placed in Library, See No. LT 799/17/19]

- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2016-2017.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2016-2017, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2016-2017.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

[Placed in Library, See No. LT 800/17/19]

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Sarva Siksha Mission, Kolkata, for the year 2017-2018, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Paschim Banga Sarva Siksha Mission, Kolkata, for the year 2017-2018.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

[Placed in Library, See No. LT 801/17/19]

- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha Madhyamik Shiksha Mission, Bhubaneswar, for the year 2017-2018, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Odisha Madhyamik Shiksha Mission, Bhubaneswar, for the year 2017-2018.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

[Placed in Library, See No. LT 802/17/19]

- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Madhya Pradesh Madhyamik Shiksha Abhiyan Samiti, Bhopal, for the years 2014-2015 and 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madhya Pradesh Madhyamik Shiksha Abhiyan Samiti, Bhopal, for the years 2014-2015 and 2015-2016.
- (38) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

[Placed in Library, See No. LT 803/17/19]

- (39) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Warangal, Warangal, for the year 2017-2018, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Warangal, Warangal, for the year 2017-2018.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

[Placed in Library, See No. LT 804/17/19]

[Translation]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND**

PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL): I on behalf Shri Anurag Singh Thakur lay on the Table:-

- (1) A copy each of the following Notification (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
 - (i) G.S.R.534(E) published in Gazette of India dated 29th July, 2019, together with an explanatory memorandum seeking to extend the last date for furnishing FORM GST CMP-08 for the quarter April - June 2019 till 31.08.2019.
 - (ii) G.S.R.583(E) published in Gazette of India dated 20th August, 2019, together with an explanatory memorandum seeking to extend the date from which the facility of blocking and unblocking of e-way bill facility as per the provision of Rule 138E of CGST Rules, 2017 shall be brought into force to 21.11.2019.
 - (iii) G.S.R.589(E) published in Gazette of India dated 21st August, 2019, together with an explanatory memorandum seeking to extend the due date for furnishing FORM GSTR-3B for the month of July, 2019.
 - (iv) G.S.R.615(E) published in Gazette of India dated 31st August, 2019, together with an explanatory memorandum seeking to waive filing of FORM ITC-04 for F.Y. 2017-18 & 2018-19.
 - (v) G.S.R.616(E) published in Gazette of India dated 31 August, 2019, together with an explanatory memorandum seeking to bring Section 103 of the Finance (No. 2) Act, 2019 in to force.
 - (vi) G.S.R.617(E) published in Gazette of India dated 31st August, 2019, together with an explanatory memorandum seeking to extend the last date in certain cases for furnishing GSTR-7 for the month of July, 2019.
 - (vii) G.S.R.618(E) published in Gazette of India dated 31 August, 2019, together with an explanatory memorandum seeking to waive the late fees in certain cases for the month of July, 2019 for FORM GSTR-1 and GSTR-6 provided the said returns are furnished by 20.09.2019.
 - (viii) G.S.R.683(E) published in Gazette of India dated 24th September, 2019, together with an explanatory memorandum seeking to bring rules 10, 11, 12 and 26 of the CGST (Fourth Amendment) Rules, 2019

in to force.

- (ix) G.S.R.767(E) published in Gazette of India dated 9th October, 2019, together with an explanatory memorandum seeking to prescribe the due date for furnishing of return in FORM GSTR-3B for the months of October, 2019 to March, 2020.
- (x) G.S.R.768(E) published in Gazette of India dated 9th October, 2019, together with an explanatory memorandum seeking to prescribe the due date for furnishing FORM GSTR-1 for registered persons having aggregate turnover of up to 1.5 crore rupees for the quarters from October, 2019 to March, 2020.
- (xi) G.S.R.769(E) published in Gazette of India dated 9th October, 2019, together with an explanatory memorandum seeking to prescribe the due date for furnishing of return in FORM GSTR-1 for registered persons having aggregate turnover more than 1.5 crore rupees for the months of October, 2019 to March, 2020.
- (xii) G.S.R.770(E) published in Gazette of India dated 9th October, 2019, together with an explanatory memorandum seeking to make filing of annual return under section 44 (1) of CGST Act for F.Y. 2017-18 and 2018-19 optional for small taxpayers whose aggregate turnover is less than Rs 2 crores and who have not filed the said return before the due date.
- (xiii) G.S.R.771(E) published in Gazette of India dated 9th October, 2019, together with an explanatory memorandum seeking to amend notification No. 41/2019 Central Tax, dated the 31st August, 2019.
- (xiv) The Central Goods and Services Tax (Sixth Amendment) Rules, 2019 published in Notification No. G.S.R.772(E) in Gazette of India dated 9th October, 2019, together with an explanatory memorandum.
- (xv) G.S.R.809(E) published in Gazette of India dated 24th October, 2019, together with an explanatory memorandum seeking to extend the last date for filing of FORM GST CMP-08 for the quarter July- September 2019 by four days from 18.10.2019 till 22.10.2019.
- (xvi) G.S.R.820(E) published in Gazette of India dated 31st October, 2019, together with an explanatory memorandum seeking to amend

- notification no. 2/2017- Central Tax in order to notify jurisdiction of Jammu Commissionerate over UT of J&K and UT of Ladakh.
- (xvii) G.S.R.539(E) published in Gazette of India dated 31st July, 2019, together with an explanatory memorandum Seeking to amend notification No. 1/2017- Central Tax (Rate) dated the 28th June, 2017, so as to reduce CGST from (a) 6% to 2.5% on Electric Vehicles including E-bicycles (b) 9% to 2.5% on Charger or charging stations for electric Vehicles.
- (xviii) G.S.R.540(E) published in Gazette of India dated 31st July, 2019, together with an explanatory memorandum Seeking to amend notification No. 12/2017- Central Tax (Rate) dated the 28th June, 2017, so as to provide Nil CGST on hiring of Electric Buses by local authorities.
- (xix) G.S.R.709(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No. 1/2017-Central Tax (Rate) dated 28.06.2017 so as to specify effective GST rates for specified goods, to give effect to the recommendations of the GST Council in its 37th meeting dated 20.09.2019.
- (xx) G.S.R.712(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No. 2/2017-Central Tax (Rate) dated 28.06.2017 so as to grant exemption to dried tamarind and cups, plates made of leaves, bark and flowers of plants.
- (xxi) G.S.R.715(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum Seeking to amend notification No. 3/2017-Central Tax (Rate) dated 28.06.2017 so as to extend concessional GST Rates to specified projects under HELP/OALP, and other changes.
- (xxii) G.S.R.718(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No. 26/2018-Central Tax (Rate) dated 31.12.2018, so as to exempt CGST on supplies of silver and platinum by nominated

agencies to registered persons.

- (xxiii) G.S.R.721(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No. 2/2019-Central Tax (Rate) dated 7.3.2019 so as to exclude manufacturers of aerated waters from the purview of composition scheme.
- (xxiv) G.S.R.724(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to exempt supply of goods for specified projects under FAO.
- (xxv) G.S.R.729(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No. 14/2019-Central Tax dated 7.3.2019 so as to exclude manufacturers of aerated waters from the purview of composition scheme.
- (xxvi) G.S.R.731(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No. 11/2017-Central Tax (Rate) so as to notify CGST rates of various services as recommended by GST council in its 37th meeting held on 20.09.2019.
- (xxvii) G.S.R.734(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No. 12/2017-Central Tax (Rate) to exempt services as recommended by GST Council in its 37th meeting held on 20.09.2019.
- (xxviii) G.S.R.737(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No. 13/2017-Central Tax (Rate) so as to notify services under reverse charge mechanism (RCM) as recommended by GST council in its 37th meeting held on 20.09.2019.
- (xxix) G.S.R.740(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No. 4/2018-Central Tax (Rate), dated the 25th January, 2018, by adding an explanation on the applicability of provisions related to supply of development rights.

(xxx) G.S.R.743(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No. 7/2019-Central Tax (Rate), dated the 29th March, 2019 by amending the entry related to cement.

(xxxi) G.S.R.746 (E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to notify the grant of alcoholic liquor licence neither a supply of goods nor a y of service as per Section 7 (2) of CGST Act, 2017.

[Placed in Library, See No. LT 805/17/19]

(2) A copy each of the following Notifications (Hindi and English versions) (2) under Section 13 of the Compensation Cess Goods and Service Tax Act, 2017:-

(i) G.S.R.707 (E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum making certain amendments in the Notification No. 01/2017-Compensation Cess (Rate), dated 28th June, 2017.

(ii) G.S.R.708(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to disallow the refund of compensation cess in case of inverted duty structure for tobacco and manufactured tobacco substitutes.

[Placed in Library, See No. LT 806/17/19]

(3) A copy each of the following Notifications (Hindi and English versions) under sub- section (7) of Section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R.786(E) published in Gazette of India dated 15th October, 2019, together with an explanatory memorandum seeking to levy provisional anti-dumping duty on "Flat rolled product of steel, plated or coated with alloy of Aluminium and Zinc" originating in or exported from China PR, Vietnam and Korea RP, for a period of six months from the date of imposition, based on the Preliminary Finding notification No. 6/4/2019-DGTR dated 15th July, 2019, of the Directorate General of Trade Remedies.

(ii) G.S.R.812(E) published in Gazette of India dated 25th October, 2019, together with an explanatory memorandum seeking to amend notification No. 28/2018-Customs (ADD) dated 25th June, 2018, in pursuance of New Shipper Review

final findings concerning imports of 'Saturated Fatty Alcohols' exported by M/s. PT. Energi Sejahtera Mas (Producer from Indonesia) and Sinarmas Cepsa Pte Ltd (Exporter from Singapore), and imported into India; issued by the Designated Authority.

- (iii) G.S.R.813(E) published in Gazette of India dated 25th October, 2019, together with an explanatory memorandum seeking to rescind notification No. 13/2019-customs (ADD) dated 14th March, 2019, in pursuance of New Shipper Review final findings, concerning imports of 'Saturated Fatty Alcohols' exported by M/s PT. Energi Sejahtera Mas (Producer from Indonesia) and Sinarmas Cepsa Pte Ltd (Exporter from Singapore), and imported into India; issued by the Designated Authority.

- (iv) G.S.R.495(E) published in Gazette of India dated 12th July, 2019, together with an explanatory memorandum seeking to further extend the levy of anti-dumping duty till 27.10.2019, imposed vide notification No. 26/2013 Customs (ADD) dated the 28th October, 2013 and last extended vide notification No. 26/2019 Customs (ADD) dated 24th June, 2019, on imports of 'Paracetamol' originating in or exporting from China PR, in pursuance of order of Hon'ble High Court of Gujarat dated 03.07.2019, in the matter of Special civil application No. 5278/2019.

- (v) G.S.R.524(E) published in Gazette of India dated 24th July, 2019, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of 'Purified Terephthalic Acid' originating in or exported from Korea RP and Thailand, for a period of five years, in pursuance of sunset review final findings investigation by the Designated Authority.

- (vi) G.S.R.549(E) published in Gazette of India dated 1st August, 2019, together with an explanatory memorandum seeking to rescind Notification No. 16/2018-Customs (ADD), dated 23rd March, 2018 to terminated provisional assessment of all imports of "Jute products viz Jute yarn/Twine (multiple folded/cabled and single), Hessian fabric and Jute Sacking bags", originating in or exported from Bangladesh by M/s Natural Jute Mill (Producer/Exporter) [Bangladesh] and M/s

Kreation Global, LLC, USA (Exporter/Trader) [Bangladesh] into India.

- (vii) G.S.R.550(E) published in Gazette of India dated 1 August, 2019, together with an explanatory memorandum seeking to further amend notification No. 1/2017-Customs (ADD), dated the 5th January, 2017 to prescribe final assessment under the residual category of exporters in the Duty Table on exports of "Jute Yarn/Twine (multiple folded/cabled and single), Hessian fabric and Jute Sacking bags", originating in or exported from Bangladesh by M/s. Natural Jute Mill (Producer/Exporter) [Bangladesh] and M/s Kreation Global, LLC, USA (Exporter/Trader) [Bangladesh] into India.

G.S.R.561(E) published in Gazette of India dated 6th August, 2019, together with an explanatory memorandum seeking to amend notification No. 12/2019-Customs (ADD) dated the 26.02.2019, so as to correct name of specified producer.
- (viii)
- (ix) G.S.R.568(E) published in Gazette of India dated 10th August, 2019, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of 'Homopolymer of vinyl chloride monomer (suspension grade)' originating in or exported from China PR and USA, for a period of thirty months, in pursuance of sunset review final findings investigation by the Designated Authority.
- (x) G.S.R.600(E) published in Gazette of India dated 26th August, 2019, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of 'Chlorinated Polyvinyl Chloride Resin-whether or not further processed into compound' originating in or exported from China PR and Korea RP, for a period of six months, in pursuance of anti-dumping investigation by the Designated Authority.
- (xi) G.S.R.640(E) published in Gazette of India dated 6 September, 2019, together with an explanatory memorandum seeking to amend notification No. 02/2016-Customs (ADD) dated 28th January, 2016, in pursuance of New Shipper Review final findings concerning Imports of "Melamine originating in or exported from

china PR, by M/s Kultun Jinjiang Chemical Industry Co. Ltd (Producer) and M/s Foshan Kaisino Building Material Co., Ltd (exporter), and imported into India; Issued by the Designated Authority.

- (xii) G.S.R.641(E) published in Gazette of India dated 6th September, 2019, together with an explanatory memorandum seeking to rescind notification No. 11/2018-Customs (ADD) dated 20th March, 2018, in pursuance of New Shipper Review final findings, concerning imports of 'Melamine' originating in or exported from China PR, by M/s Kuitun Jingiang Chemical Industry Co. Ltd (Producer) and M/s Foshan Kaisino Building Material Co., Ltd (exporter), and imported into India; issued by the Designated Authority.
- (xiii) G.S.R.656(E) published in Gazette of India dated 14th September, 2019, together with an explanatory memorandum seeking to rescinds the notification No. 11/2015-Customs (ADD), dated the 11th April, 2015.
- (xiv) G.S.R.657(E) published in Gazette of India dated 14th September, 2019, together with an explanatory memorandum seeking to Impose definitive anti-dumping duty on imports of 'Electrical insulators of glass or porcelain/ceramic, whether assembled or unassembled', originating in or exported from People's Republic of china for a period of five years based on the Final Findings notification No. 7/44/2018-DGAD dated 17th July, 2019 concerning Sunset Review investigation.
- (xv) G.S.R.691(E) published in Gazette of India dated 25th September, 2019, together with an explanatory memorandum seeking to levy anti-dumping duty on "Bars and rods of Non-Cobalt Grade High Speed Steel of diameter from 4mm to 163mm having three elements i.e., Molybdenum, Tungsten and Vanadium, with combination of Tungsten and Molybdenum between 4% 11.5% and maximum 3.5% of Vanadium. The Carbon content should be between 0.7% 1.3% and Chromium between 3.5% 4.6%" originating in or exported from Brazil, China and Germany, for a period of five years based on the Final Findings, dated 01.08.2019, of Directorate General of Trade Remedies.

- (xvi) G.S.R.696(E) published in Gazette of India dated 28th September, 2019, together with an explanatory memorandum seeking to Notification No. 23/2013-customs (ADD), dated 10th October, 2013, levied definitive anti-dumping duty on imports of 'Ductile iron pipes originating in or exported from China PR and was extended up to and inclusive of the 9th October 2019, on the basis of order of Hon'ble High Court of Gujarat. The Hon'ble Supreme Court has set aside the said order of the Hon'ble High Court of Gujarat and consequently notification No. 23/2013-Customs (ADD), dated 10th October, 2013 has been rescinded vide notification No. 39/2019- Customs (ADD) dated 28.09.2019.
- (xvii) G.S.R.610(E) published in Gazette of India dated 30th August, 2019, together with an explanatory memorandum seeking to levy definitive countervailing duty under section 9 of Customs Tariff Act, 1975 on import of Saccharin in all its forms, originating in or exported from People's Republic of China for a period of five years, based on recommendations of investigation conducted by the Directorate General of Trade Remedies.
- (xviii) G.S.R.664(E) published in Gazette of India dated 17th September, 2019, together with an explanatory memorandum seeking to levy definitive countervailing duty under section 9 of Customs Tariff Act, 1975 on import of 'Atrazine Technical' originating in or exported from People's republic of china, for a period of five years (with effect from 17.09.2019), based on recommendations of investigations conducted by the Directorate General of Trade Remedies.
- (xix) G.S.R.665(E) published in Gazette of India dated 17th September, 2019, together with an explanatory memorandum seeking to levy countervailing on 'Welded Stainless Steel Pipes and Tubes' originating in or exported from China PR and Vietnam, for a period of five years based on the Final Findings, dated 31.07.2019, of Directorate General of Trade Remedies.
- (xx) G.S.R.632(E) published in Gazette of India dated 4th September, 2019, together with an explanatory memorandum seeking to amend notification No. 53/2011 dated 01.07.2011, to increase the rate of duty of customs by 5 percent, for a period of 180 days, on imports of RBD Palmolein/Palm Oil originating in Malaysia and imported under India-Malaysia Comprehensive Economic Cooperation Agreement on

recommendation of Directorate General of Trade Remedies.

- (xxi) G.S.R.833(E) published in Gazette of India dated 11th November, 2019, together with an explanatory memorandum seeking to rescind notification No. 24/2018-Customs(ADD) dated 7th May, 2018.
- (xxii) G.S.R.834(E) published in Gazette of India dated 11th November, 2019, together with an explanatory memorandum seeking further amend to rescind notification No. 1/2017-Customs(ADD) dated 5th January, 2017 to prescribe anti-dumping duty on imports of "Jute Sacking bags and yarn" originating in, or exported from Bangladesh by M/s. Roman Jute Mills Ltd. (Producer/Exporter) and M/s SMP International, LLC, USA (Exporter/Trader), M/s Aziz Fibres Limited (Producer/Exporter), Bangladesh, M/s Natore Jute Mills (producer), Bangladesh and M/s PNP Jute trading LLC (Exporter/Trader), USA into India.
[Placed in Library, See No.LT 807/17/19]

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R.666(E) published in Gazette of India dated 17th September, 2019, together with an explanatory memorandum seeking to amend notification No. 50/2017-Customs, dated 30th June, 2017, to reduce basic customs duty on Open cell (15.6" and above) for use in the manufacture of Liquid Crystal Display (LCD) and Light Emitting Diode(LED) TV panels from the present level of 5% to Nil and on certain specified goods for use in the manufacture of Open cell of Liquid Crystal Display (LCD) and Light Emitting Diode (LED) TV panels, from the present level of 15% to Nil, till the 30th September, 2020.
- (ii) G.S.R.684(E) published in Gazette of India dated 24th September, 2019, together with an explanatory memorandum seeking to exempt petroleum operations or coal bed methane operations undertaken under specified contracts under the Hydrocarbon Exploration and Licensing Policy (HELP) and Open Acreage Licensing Policy (OALP) by amending the notification No. 50/2017-

Customs dated 30.06.2017.

- (iii) G.S.R.726(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to exempt imports by FAO for specified projects.
- (iv) G.S.R.706(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No. 39/96-customs dated 23.07.1996 so as to provide exemption from basic Customs (BCD) to machinery, equipment, instruments, components, spares, tools accessories, computer software, mock-ups and models, raw materials and consumables required for the purposes of Light Combat aircraft Programme (LCAP) of the Ministry of Defence, till 03.12.2021.
- (v) G.S.R.727(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to further amend notification No. 50/2017-Customs dated 30th June, 2017 to give effect to the recommendations of the GST Council in its 37th meeting dated 20.09.2019.
- (vi) G.S.R.728(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No. 19/2019-Customs, dated the 6th July, 2019 so as to exempt from IGST specified defence goods, to give effect to the recommendations of the GST council in its 37th meeting dated 20.09.2019.

[Placed in Library, See No. LT 808/17/19]

- (5) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Tax Act, 2017:-
 - (i) G.S.R.543(E) published in Gazette of India dated 31 July, 2019, together with an explanatory memorandum seeking to amend notification No. 1/2017- Union Territory Tax (Rate), dated the 28th June, 2017, so as to reduce UTGST from (a) 6% to 2.5% on Electric Vehicles including E-bicycles. (b) 9% to 2.5% on Charger or charging stations for Electric Vehicles.

- (ii) G.S.R.544(E) published in Gazette of India dated 31 July, 2019, together with an explanatory memorandum seeking to amend notification No. 12/2017-Union Territory Tax (Rate), dated the 28th June, 2017, so as to provide Nil UTGST on hiring of Electric Buses by local authorities.
- (iii) G.S.R.711(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No. 1/2017-Union Territory Tax (Rate) dated 28.06.2017 so as to specify effective UTGST rates for specified goods, to give effect to the recommendations of the GST Council in its 37th meeting dated 20.09.2019.
- (iv) G.S.R.714(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No. 2/2017-Union Territory Tax (Rate) dated 28.06.2017 so as to grant exemption to dried tamarind and cups, plates made of leaves, bark and flowers of plants.
- (v) G.S.R.717(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No. 3/2017-Union territory Tax (Rate) dated 28.06.2017 so as to extend concessional UTGST rates to specified projects under HELP/OALO, and other changes.
- (vi) G.S.R.720(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No. 26/2018-Union Territory tax (Rate) dated 31.12.2018 so as to exempt UTGST on supplies of silver and platinum by nominated agencies to registered persons.
- (vii) G.S.R.722(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No, 2/2019-Union territory Tax (Rate) dated 7.3.2019 so as to exclude manufacturers of aerated waters from the purview of composition scheme.

- (viii) G.S.R.725(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking o exempt supply of goods for specified projects under FAO.
- (ix) G.S.R.732(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No. 11/2017-Union Territory tax (Rate) so as to notify GST rates of certain services as recommended by GST Council in its 37th meeting held on 20.09.2019.
- (x) G.S.R.735(E) published in Gazette of India dated 30 September, 2019, together with an explanatory memorandum seeking seeking to amend notification No. 12/2017-Union Territory Tax (Rate) so as to exempt certain services as recommended by GST Council in its 37th meeting held on 20.09.2019.
- (xi) G.S.R.738(E) published in Gazette of India dated 30 September, 2019, together with an explanatory memorandum seeking to amend notification No. 13/2017-Union Territory Tax (Rate) so as to notify certain services under reverse charge mechanism (RCM) as recommended by GST Council in its 37th meeting held on 20.09.2019.
- (xii) G.S.R.741(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No. 04/2018-Union Territory Tax (Rate), dated the 25th January, 2018, by adding an explanation on the applicability of provisions related to supply of development rights.
- (xiii) G.S.R.744(E) published in Gazette of India dated 30th September,2019, together with an explanatory memorandum seeking to amend notification No. 07/2019-Union Territory Tax (Rate), dated the 29th March, 2019 amending the entry related to cement.
- (xiv) G.S.R.747(E) published in Gazette of India dated 30th September,2019, together with an explanatory memorandum seeking to notify the grant of alcoholic liquor licence neither a supply of goods nor a supply of service as per Section 21(i) of UTGST Act read with

Section 7(2) of CGST Act, 2017.

[Placed in Library, See No. LT 809/17/19]

(6) A copy of the Notification No. G.S.R.591(E) (Hindi and English versions) published in Gazette of India dated 22nd August, 2019 together with an explanatory memorandum seeking to extend the validity of 2% Basic Excise Duty on ATF drawn from RCS - UDAN airport or heliport or waterdrome till the expiry of a period of three years from the date of commencement of operations of the Regional Connectivity Scheme (RCS)- Ude Deshka Aam Nagrik (UDAN) airport or heliport or waterdrome as notified by the Ministry of Civil Aviation or till the end of scheme period whichever is earlier under sub-section (2) of Section 38 of the Central Excise Act, 1944.

[Placed in Library, See No. LT 810/17/19]

(7) A copy each of the following Notifications (Hindi and English versions) under Section 114A of the Insurance Act, 1938 and under Section 27 of the Insurance Regulatory and Development Authority Act, 1999

- (i) The Insurance Regulatory and Development Authority of India (Payment of commission or remuneration or reward to insurance agents and insurance intermediaries)(First Amendment) Regulations, 2017 published in Notification No. F. No. IRDAI/Reg/3/140/2017 in Gazette of India dated 18th April, 2017.
- (ii) The Insurance Regulatory and Development Authority of India (Appointed Actuary) Regulations, 2017 published in Notification No. F. No. IRDAI/Reg/6/143/2017 in Gazette of India dated 9th May, 2017.
- (iii) The Insurance Regulatory and Development Authority of India (Insurance Intermediaries) (Amendment) Regulations, 2019 published In Notification No. F. No. IRDAI/Reg/13/164/2019 in Gazette of India dated 1 November, 2019.
- (iv) The Insurance Regulatory and Development Authority of India (Insurance Services by Common Public Service Centres) Regulations, 2019 published in Notification No. F. No. IRDAI/Reg/12/163/2019 in Gazette of India dated 2nd August, 2019.

- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (i) & (ii) of (7) above.

[Placed in Library, See No. LT 811/17/19]

- (9) A copy of the Indian Insurance Companies (Foreign Investment) Amendment Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.619(E) in Gazette of India dated 2nd September, 2019 under sub-section (3) of Section 114 of the Insurance Act, 1938.

[Placed in Library, See No. LT 812/17/19]

- (10) A copy of the Notification No. S.O.3743(E) (Hindi and English versions) published in Gazette of India dated 18th October, 2019 declaring "option in goods" as "derivative" under Section 2(ac) (D) of the Securities Contracts Eplaced in Library, (Regulation) Act, 1956 under sub-section (3) of Section 30 of the said Act.

[Placed in Library, See No. LT 813/17/19]

- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-

- (i) The Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Second Amendment Rules, 2019 published in Notification No. G.S.R.571(E) in Gazette of India dated 14th August, 2019.
- (ii) The Investor Education and Protection Fund Authority (Recruitment, Salary and other Terms and Conditions of Service of General Manager and Assistant General Manager) Amendment Rules, 2019 published in Notification No. G.S.R.702(E) in Gazette of India dated 30th September, 2019.
- (iii) The Investor Education and Protection Fund Authority {Recruitment, Salary and other Terms and Conditions of Service of Deputy General Manager, Private Secretary, Personal Assistant, Stenographer, Senior Secretariat Assistant (SSA) and Junior Secretariat Assistant (JSA)) Amendment Rules, 2019 published in Notification No. G.S.R.703(E) in Gazette of India dated 30th September, 2019.

[Placed in Library, See No. LT 814/17/19]

- (12) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-

- (i) G.S.R.541(E) published in Gazette of India dated 31 July, 2019, together with an explanatory memorandum seeking to amend notification No. 1/2017-Integrated Tax (Rate), dated the 28th June, 2017, so as to reduce IGST from, (a) 12% to 5% on electric Vehicles including E-bicycles.(b) 18% to 5% on Charger or charging stations for Electric Vehicles.
- (ii) G.S.R.542(E) published in Gazette of India dated 31 July, 2019, together with an explanatory memorandum seeking to amend notification No. 9/2017-Integrated Tax (Rate), dated the 28th June, 2017, so as to provide Nil IGST on hiring of Electric Buses by local authorities.
- (iii) G.S.R. 710 (E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No. 1/2017-Integrated Tax dated 28.06.2017 so as to specify effective IGST rates for specified good, to give effect to the recommendations of the GST Council in its 37th meeting dated 20.09.2019.
- (iv) G.S.R.713(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No. 2/2017-Integrated Tax (Rate) dated 28.06.2017 to grant exemption to dried tamarind and cups, plates made of leaves, bark and flowers of plants.
- (v) G.S.R.716(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No. 3/2017- Integrated Tax (Rate) dated 28.06.2017 so as to extend concessional IGST rates to specified projects under HELP/OALP, and other changes.
- (vi) G.S.R.719(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No.27/2018-Integrated Tax (Rate) dated 31.12.2018 so as to exempt IGST on supplies of silver and platinum by nominated agencies to registered persons.
- (vii) G.S.R.723(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to exempt supply of

goods for specified projects under FAO.

- (viii) G.S.R.730(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No. 08/2017-Integrated Tax (Rate) so as to notify GST rates of various services as recommended by GST Council in its 37th meeting held on 20.09.2019.
- (ix) G.S.R.733(E) published in Gazette of India dated 30 September, 2019, together with an explanatory memorandum seeking to amend notification No. 09/2017-Integrated Tax (rate) so as exempt certain services as recommended by GST Council in its 37th meeting held on 20.09.2019.
- (x) G.S.R.736(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No. 10/2017- Integrated Tax (Rate) so as notify certain services under reverse charge mechanism (RCM) as recommended by GST Council in its 37th meeting held on 20.09.2019.
- (xi) G.S.R.739(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No. 04/2018-Integrated Tax (Rate), dated the 25th January, 2018 by adding an explanation on the applicability of provisions related to supply of development rights.
- (xii) G.S.R.742(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to amend notification No. 07/2019-Integrated Tax (Rate), dated the 29th march, 2019 by amending the entry related to cement.
- (xiii) G.S.R.745(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to notify the grant of alcoholic liquor licence neither a supply of goods nor a supply of service as per Section 20(1) of IGST Act read with section 7(2) of CGST Act.
- (xiv) G.S.R.748(E) published in Gazette of India dated 30th September, 2019, together with an explanatory memorandum seeking to notify the place of supply of R&D services related to pharmaceutical sector as per section

13(13) of IGST Act, as recommended by GST Council in its 37th meeting held on 20.09.2019.

[Placed in Library, See No. LT 815/17/19]

- (13) A copy of the Notification No. S.O. 3071(E) (Hindi and English versions) published in Gazette of India dated 26th August, 2019, together with an explanatory memorandum seeking to remove difficulties regarding filing of Annual returns by extending the due date for filing of Annual return / Reconciliation Statement for the Financial year 2017-18 in FORMS GSTR-9, GSTR-9A and GSTR-9C to 30th November, 2019 under Section 172 of the Central Goods and Service Tax Act, 2017.

[Placed in Library, See No. LT 816/17/19]

14.03 hrs

(At this stage, Shri B. Manickam Tagore, Shri Hasnain Masoodi, Adv. A.M. Ariff and some other hon. Members came and stood on the floor near the Table.)

... *(Interruptions)*

14.03 ½ hrs

STANDING COMMITTEE ON INDUSTRY
295th and 296th Reports

[English]

SHRI RAMPRIT MANDAL (JHANJHARPUR): Madam, I beg to lay on the table the following Reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) 295th Report on Action Taken on the recommendations contained in the 289th Report of the Committee on Credit Linked Capital Subsidy Scheme pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (2) 296th Report on Action Taken on the recommendations contained in the 290th Report of the Committee on Professionalisation of Boards of CPSEs pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises).

14.04 hrs

ELECTION TO COMMITTEE
Central Building and other construction workers' Advisory Committee

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): Hon. Chairperson, I beg to move the following motion:-

“that in pursuance of section 3 (2)(b) of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 read with Rule 11(2) of the Building and Other Construction Workers (Regulation of Employment and Conditions of Services) Central Rules, 1998,

the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves, to serve as members of the Central Building and Other Construction Workers' Advisory Committee, subject to other provisions of the said Act and Rules made thereunder.”

HON. CHAIRPERSON: The Question is:

“That in pursuance of Section 3(2)(b) of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 read with Rule 11(2) of the Building and Other Construction Workers (Regulation of Employment and Conditions of Services) Central Rules, 1998, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves, to serve as members of the Central Building and Other Construction Workers' Advisory Committee, subject to other provisions of the said Act and Rules made thereunder.”

The motion was adopted.

...(Interruptions)

14.04 ½ hrs

GOVERNMENT BILLS- Introduced

(i) **TAXATION LAWS (AMENDMENT) BILL, 2019***

[English]

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Madam, I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961 and to amend the Finance (No.2) Act, 2019.(Interruptions)

HON. CHAIRPERSON: Shri N. K. Premachandran ji.
.... (Interruptions)

[Translation]

HON. CHAIRPERSON: The question is:

“that the leave to introduce a Bill further to amend the Income-tax Act, 1961 and to amend the Finance (No.2) Act, 2019 be granted.”

The motion was adopted.

[English]

SHRIMATI NIRMALA SITHARAMAN: I introduce** the Bill. ... (Interruptions)

14.05 hrs

(II) INTERNATIONAL FINANCIAL SERVICES CENTRES AUTHORITY BILL, 2019††

[English]

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Madam, I beg to move for leave to introduce a Bill to provide for the establishment of an Authority to develop and regulate the financial services market in the International Financial Services Centres in India and for matters connected therewith or incidental thereto. ... (Interruptions)

* Published in the Gazette of India, Extraordinary, Part -II, Section 2, dated 25.11.2019.

** Introduced with the recommendation of the President.

†† Published in the Gazette of India, Extraordinary, Part -II, Section 2, dated 25.11.2019.

HON. CHAIRPERSON: Shri Adhir Ranjan Chowdhury.

... (*Interruptions*)

[*Translation*]

HON. CHAIRPERSON: The Question is:

“that the leave to introduce a Bill to provide for the establishment of an Authority to develop and regulate the financial services market in the International Financial Service Centres in India and for matters connected there with or incidental thereto be granted.”

The motion was adopted.

[*English*]

SHRIMATI NIRMALA SITHARAMAN: I introduce ***the Bill. ... (*Interruptions*)

—————
... (*Interruptions*)

[*English*]

HON. CHAIRPERSON: Item No. 13 – Shri Mansukh L. Mandaviya.

... (*Interruptions*)

14.05 ½ hrs

(III) RECYCLING OF SHIPS BILL, 2019*

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): Madam, I beg to move for leave to introduce a Bill to provide for the regulation of recycling of ships by setting certain standards and laying down the statutory mechanism for enforcement of such standards and for matters connected therewith or incidental thereto. ... (*Interruptions*)

HON. CHAIRPERSON: Shri Adhir Ranjan Chowdhury.

... (*Interruptions*)

[*Translation*]

* Published in the Gazette of India, Extraordinary, Part -II, Section 2, dated 25.11.2019.

*** Introduced with the recommendation of the President

HON. CHAIRPERSON: The question is:

“that the leave to introduce a Bill to provide for the regulation of recycling of ships by setting certain standards and laying down the statutory mechanism for enforcement at such standards and for matter connected therewith or incidental thereto be granted.”

The motion was adopted.

... (*Interruptions*)

[*English*]

SHRI MANSUKH L. MANDAVIYA: Madam, I introduce the Bill.

... (*Interruptions*)

14.06 hrs _____

(IV) SPECIAL PROTECTION GROUP (AMENDMENT) BILL, 2019*

HON. CHAIRPERSON: Item No. 13 A – Shri G. Kishan Reddy.

... (*Interruptions*)

[*Translation*]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): On behalf of Shri Amit Shah, I beg to move for leave to introduce a Bill further to amend the Special Protection Group Act, 1988. ... (*Interruptions*)

[*English*]

HON. CHAIRPERSON: Shri Adhir Ranjan Chowdhury.

... (*Interruptions*)

[*Translation*]

HON. CHAIRPERSON: The question is:

“that leave to introduce a Bill further to amend the Special Protection Group Act, 1988 be granted.”

The motion was adopted.

... (*Interruptions*)

SHRI G. KISHAN REDDY: I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 25.11.2019

14.07 hrs.

MATTERS UNDER RULE 377*

[Translation]

HON. CHAIRPERSON: Hon. Members, Matters Under Rule 377 be laid on the Table of House within 20 minutes personally. Rest of the matters will be treated as lapsed.

... (Interruptions)

(i) Need to undertake repair of national highway passing through Raver Parliamentary Constituency, Maharashtra

SHRIMATI RAKSHA NIKHIL KHADSE (RAVER): The condition of national highway in Maharashtra is not good due to heavy rains. N.H. 6 is in my Parliamentary Constituency, Raver which passes through Bhusawal to Aurangabad, Bhusawal to Dhulia upto Gujarat State and Bhusawal to Akola Chikli via Nandura and Khamgoan upto Nagpur and Kolkata, the roads are in bad shape and cars, big trucks, trailers are getting damaged. The incidents of accidents are also increasing due to it.

I would like to request the hon. Minister to get the repair work done at all such national highways at the earliest.

* Treated as laid on the Table.

(ii) Need to confer Bharat Ratna award on Veer Savarkar, the great revolutionary and social reformer

SHRI GOPAL SHETTY (MUMBAI NORTH): It is well known that Veer Savarkar of India was one of the greatest revolutionaries in the world. He was leading freedom fighter and sharp nationalist leader and only his name was a big message for Indian revolutionaries. Veer Savarkar was a great revolutionary, historian, social reformer, thinker, litterateur and his books were like Geeta for revolutionaries. He was the first who suggested to put Dharam Chakra on our national flag and it was accepted by the then President Dr. Rajendra Prasad. He was the one who first announced the aim of complete freedom of the nation during freedom movement.

Veer Savarkar was the first political prisoner who was arrested on foreign land (France) and his case was referred to International court of Justice, Hague. He was the first revolutionary who thought about overall development of the country and after coming out of jail he started movement against evils like untouchability, his entire life was multidimensional and he struggled for freedom.

Veer Savarkar was the first poet in the world who wrote poems with nails and coal on the walls of jail in Andaman during his solitary confinement period and memorized the poems. He wrote such 10000 lines after coming out of jail again. "The Indian war of Independence-1857" a book authored by him had shaken the British regime. I would like to request the Government to issue necessary instructions to confer Bharat Ratna award on veer Savarkar, the great revolutionary of the country.

(iii) Need to set up a Regional Outreach Bureau in Kheri Parliamentary Constituency, Uttar Pradesh

SHRI AJAY MISRA TENI (KHERI): A Regional Outreach Bureau, a department of the Ministry of Information and Broadcasting, was functioning in my Parliamentary constituency, Lakhimpur Kheri to promote and propagate public welfare schemes and programmes being run by the Government of India. People were getting information about all programmes of the Union Government through it. In August 2018, it was merged with Regional Outreach Bureau and its unit in Lakhimpur was closed down. All outreach bureau offices in Lucknow are located in Poorvanchal like Azamgarh etc, and they cover only nearby areas thus in Central Uttar Pradesh (Avadh region) there is no unit to promote such programmes.

Therefore, I would like to request the Ministry of Information and Broadcasting to issue instructions to set up regional outreach office in my Parliamentary Constituency, Lakhimpur Kheri for promotion of all programmes there.

**(iv) Need to review the list of beneficiaries under Ayushman
Bharat Yojana in the country particularly in Meerut
Parliamentary Constituency**

SHRI RAJENDRA AGRAWAL (MEERUT): Ayushman Bharat Yojana is playing an important role to provide economical and accessible health services and to strengthen infrastructure of health sector. But such names are there in the list of beneficiaries of Ayushman Bharat who require free health insurance cover. The names of people living in Shambu Nagar and in nearby areas on Bagpat Road in Meerut are registered under this scheme although they belong to prosperous and rich families. Such incidents are there in other areas also. Therefore, the needy and the poor are being deprived of services under this scheme. It is mentioned in Economic survey also about such flaws in Government schemes.

I would like to request the Government to check misuse of this important scheme by conducting review of beneficiaries list and delete the names of non-entitled families and conduct a new survey at the earliest to include names of eligible beneficiaries in these lists.

- (v) **Need to appoint adequate number of teaching faculty and non-teaching staff in Allahabad University and change the name of the University as Prayagraj University**

SHRIMATI KESHARI DEVI PATEL (PHULPUR): I would like to draw the attention of the Government towards my Parliamentary constituency Phulpur, Janpad Prayagraj, Uttar Pradesh. Allahabad University is located in my Parliamentary constituency. Earlier it was called oxford of the East but today standard of education has declined due to shortage of teaching faculty.

I would like to request the Hon. Minister of Human Resource Development to take immediate steps to appoint teaching faculty and non-teaching staff in Allahabad University to streamline teaching work and to provide quality education.

I would like to request to rename Allahabad University as Prayagraj University.

(vi) Regarding status of aborigines of Santhal Pargana region

[English]

DR. NISHIKANT DUBEY (GODDA): I refer to the matter raised under Rule 377 regarding inclusion of Khetauri, Ghatwal-Ghatwar and others as Scheduled Tribes in Parliament and received a reply from Hon'ble Minister of Tribal Affairs. But, amidst all this, no development has taken place in this regard so far.

In this connection, I want to place a piece of great historical record - a book titled: "The Little World of an Indian District Officer", written by R. Carstairs and published by Macmillan & Co., London in 1912. In this book, there is a detailed, historical record of the fact that the Santhal Pargana was created and named in 1855, and thus was the youngest of the Bengal districts. The writer provides a wonderful account and description of the Ghatwals (guardians of the passes) and the Khetowrie (Khetauri) and how at the time of the Permanent settlement in 1790, every part of the territory was occupied. This details that at the time of the Permanent Settlement there was not a single Santhal in the whole of this area. Bhunyas, Khetowries, Hindoos, Mahomedans, Highlanders - yes, but Santhals, no.

It is a fact that when these findings were recorded and when the book in question was published, the meaning of Scheduled Castes and Tribes did not exist in the context of what it means administratively today.

Thus the aborigines of the region are the ones who are deprived of their rightful status and claim to be recognized as Scheduled Tribes.

(vii) Regarding establishing a Sainik School in Dakshin Dinajpur district of West Bengal

DR. SUKANTA MAJUMDAR (BALURGHAT): I would like to draw the kind attention of the Government regarding sanction of Sainik School in my constituency, Dakshin Dinajpur district of West Bengal. Sainik schools are a system of schools established and managed by the Sainik Schools Society to prepare students for entry into the National Defence Academy. It helps the deserving students to get high quality education, irrespective of their income, class or background.

Keeping this in view, I humbly urge upon the Union Government to take necessary steps for establishing a Sainik School in my constituency, Dakshin Dinajpur district of West Bengal, which is the one of least developed constituencies of West Bengal and sharing border with Bangladesh.

(viii) Need to include Rajasthani language in the Eighth Schedule to the Constitution

[Translation]

SHRI NIHAL CHAND (GANGANAGAR): A demand is being made since long through various channels of Rajasthan to provide constitutional recognition to Rajasthani language and to include it in the Eighth Schedule to the Constitution. The Language plays an important role in maintaining culture of any country or state. It is a matter of concern that this old Rajasthani language which is spoken by 10 crore people is yet to get due recognition. The people of each district of the State will get education and employment by recognition of this language.

I would like to request the Government to take necessary action in regard to providing constitutional recognition to Rajasthani language.

(ix) Need to shift 'Asthi Kalash' of Lord Buddha from Delhi to Kapilvastu in Uttar Pradesh

SHRI JAGDAMBIKA PAL (DOMARIYAGANJ): Kapilvastu Siddharthnagar is birthplace of Lord Gautam Buddha which is thronged by lakhs of followers of Buddhist sect every year who consider themselves fortunate to visit there. They like to know about its history during their visit. The Ministry of culture has set up a national Museum in Piprahawa Kapilvastu. The items recovered during excavation by Department of Archeology and Kolkata University have been preserved in this Museum. But two 'Asthi Kalash' recovered during excavation are kept in national Museum located in Delhi whereas Gautam Buddha had spent his initial 29 years in Kapilvastu. Kapilvastu is an important place for Buddhists. If one 'Asthi Kalash' is shifted to National Museum, Piprahawa, Kapilvastu then lakhs of Buddhists pilgrims can pay their obeisance there along with visiting Sarnath, Kapilvastu, Kushinagar and Shravasti and thus our country and state can earn a lot of foreign exchange.

I would like to request the Government to issue instructions to National Museum, Department of Archeology and Department of culture to shift 'Asthi Kalash' of Lord Buddha to National Museum in Kapilvastu.

(x) Need to impress upon Government of Madhya Pradesh to provide adequate compensation to farmers who suffered loss of their crops due to heavy rains in Madhya Pradesh particularly in Balaghat Parliamentary Constituency, Madhya Pradesh

DR. DHAL SINGH BISEN (BALAGHAT): It is well known that there was scarcity of rain during earlier part of the year followed by heavy rains in the later half as a result of which crops of rice, makka and soyabean got damaged in all districts of Madhya Pradesh including Balaghat and Seoni districts in my Parliamentary constituency, Balaghat . At same places crop of makka has been damaged in all villages. Rice crop got damaged due to heavy rains. Several farms got submerged in water. Similarly crop of soyabean also got damaged. The farmer got trapped in loan waiver facility and became defaulter. They took loans from private parties and purchased seeds and fertilisers to sow crops. They are helpless as production is less. The State Government of Madhya Pradesh has not conducted any survey of fields and farmers will not get benefits of revenue circular 6-4 and they will remain deprived of insurance amount.

I would like to request the Government to issue instructions to the State Government of Madhya Pradesh to give compensation to the farmers at the earliest and the Union Government should also provide insurance amount to the farmers.

**(xi) Regarding development of land around Kanyakumari Sanctuary as
Eco-Sensitive Zone**

[English]

SHRI H. VASANTHAKUMAR (KANYAKUMARI): Kanyakumari, which is located at the southernmost part of India, is a small district. The total area of the district is 1700 square kilometers, but the total forest cover of the district is nearly 500 square kilometers. It is learnt that there is a proposal to increase the forest cover.

The district is industrially backward, and rubber is produced in plenty. If the forest cover is increased, there will be very less land available for industrialization. Main occupation of the people of the district is fishing. Fishing is a very risky job. Every year hundreds of fishermen are killed during fishing activities. Thousands of youth remain unemployed due to lack of industries. If the proposal is implemented, more than 80 villages and large number of rubber gardens and Kothiyar Hydro power generation plant will be affected. Further, more than 69 villages located on Western Ghats and 18 Panchayat Unions will also be affected. It is not understood why all these factors were not taken into account while formulating the proposal.

I, therefore, request the Government to immediately withdraw this proposal of development of land around Kanyakumari Sanctuary as Eco-Sensitive Zone.

**(xii) Need to allocate funds for Hogenakkal Drinking Water Scheme
in Tamil Nadu**

SHRI DNV. SENTHILKUMAR S. (DHARMAPURI): My Parliamentary Constituency Dharmapuri is a drought-prone, most Backward District with ground water level having high content of Fluoride. The State Government, had started Hogenakkal Drinking Water Scheme from the River Cauvery for Dharmapuri and adjoining districts with the assistance of Rs 1700 crores from Japan. Hon. Speaker Sir, the excess water from the River is going unutilised and flowing into the sea.

I request the excess water should be utilised to fill the lakes in Dharmapuri District to increase the ground level water for Irrigation and drinking purposes. This can be done with the help of already existing pump stations.

Hence, I request the Ministry of Jal Shakti to allot Rs.540 crores for this Project to make the Prime Minister's promise of delivering potable water to every household a reality.

(xiii) Regarding stake sell in CPSEs

PROF. SOUGATA RAY (DUM DUM): The Government has decided to sell off its entire stake in BPCL and 4 other PSUs. 63.75% stake in the Shipping Corporation of India (SCI), 30.8% stake in the Container Corporation of India (CONCOR) and hand over management control. Besides this its entire 74.23% stake in THDCIL and 100% stake in the North Eastern Electric Power Corporation to NTPC Ltd., and also cede control. The government says that the resources unlocked by the strategic disinvestment of these CPSEs would be used to finance the social sector/developmental programmes of the government benefiting the public. Unfortunately, the government privatized a number of Navratna companies and the revenue has not spent for the well-being of the general public or the safety and job security of the employees of such companies. Again, the government maintains that the unlocked resources would part of the budget and the usage would come to scrutiny of the public. It is expected that the strategic buyer/acquirer may bring in new management/technology/investment for the growth of these companies and may use innovative methods for their development. I am afraid of, the proposed bill, “The International Financial Services Centres Authority Bill, 2019, if passed, government will merge eight different sector regulators for the international financial services centres into a single entity. The government has set a disinvestment target of Rs. 1.05 lakh crore for the current financial year. So far, it has managed to collect only Rs. 17,364.26 crore as per the reply given in this House on 18 November, 2019. I urge upon the government to withdraw the decision to privatize the CPSEs for the interest of the companies and the nation.

(xiv) Regarding financial support to Odisha for building underground Resilient Stable Electricity Transmission and Distribution Network

SHRI BHARTRUHARI MAHTAB (CUTTACK): Odisha is having 480 Kilometers of sea coast which is very often vulnerable to natural calamities such as cyclones and floods every year. During the last five years, Odisha has experienced severe cyclonic storms viz., Hud Hud, Phylin, Titli, Fani and Bulbul which caused severe damage to the Electricity Transmission and Distribution Network across the coastal belts in the State. Despite a lot of hardships to public, the Government has to spend crores of rupees every year in re-building the Power infrastructure. Thus, there is an urgent need to build underground Resilient Stable Electricity Transmission and Distribution Network in the coastal belts of Odisha. I, therefore, urge upon the Union Government to extend financial support to State Government for building underground Resilient Stable Electricity Transmission and Distribution Network across the coastal belts of the State and thus to avoid recurring cost of building Power infrastructure time and again in the State.

(xv) Regarding inter-linking of rivers in the country

[Translation]

SHRI MALOOK NAGAR (BIJNOR): Various parts of the country, my state and my Parliamentary constituency Bijnor face huge loss due to fury of floods every year. The loss can be prevented by taking measures before occurrence of floods by consulting expert of this field. I would like to make a suggestion to the concerned Ministry to harvest rain water and inter link the rivers of the country through joint efforts of the Union and the state Governments. Some parts of the country suffer loss of lives and property due to floods and other parts suffer from drought at the same time. If all the rivers of the country are inter-linked then floodwater can be diverted to drought affected areas which can prevent adverse effects of floods and drought.

[Translation]

HON. CHAIRPERSON: All the Hon. Members are requested to attend the hon. President's address tomorrow at 11 a.m. in the Central Hall.

The House stands adjourned till fourteen of the clock tomorrow.

14.08 hrs

*The Lok Sabha then adjourned till Fourteen of the Clock on Tuesday, November 26,
2019/Agrahayana 5, 1941(Saka)*

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